

India petroleum ministry assures NHRC there will be no eviction of Chakmas, Deoris without compensation

<https://economictimes.indiatimes.com/news/india/india-petroleum-ministry-assures-nhrc-there-will-be-no-eviction-of-chakmas-deoris-without-compensation/articleshow/93956109.cms?from=mdr>

Union Ministry of Petroleum & Natural Gas has assured the National Human Rights Commission that there will be no eviction of the Chakmas and Deoris without paying compensation. The National Human Rights Commission in its order dated 31.08.2022 closed the complaint against alleged forcible eviction of the Chakmas and Deoris from Mudokka Nallah and Sompoi-II villages under Diyun Circle of Changlang district of Arunachal Pradesh for the "Onshore Oil and Gas exploration and development and drilling and production in Ningru Oil and Gas field in districts of Changlang and Namsai for Ningru PML Block by M/S Oil India Ltd NSE -0.88 %" after the Ministry of Petroleum and Natural Gas informed the NHRC that "no forceful eviction to be made without paying compensation to the affected persons.

Action be taken in accordance with law." The Chakma Development Foundation of India (CDFI) filed a complaint on January 20, 2022 against attempted eviction of the Chakmas and Deoris by the State government in connivance with the Oil India Ltd Company without paying fair compensation under the provisions of the Land Acquisition, Rehabilitation and Resettlement Act, 2013 by claiming the lands as forest with the aim to not pay fair compensation and rehabilitation as requires under the LARR Act.

The CDFI stated that the Chakma and Deori families are "project affected families" as per section 3(c) of LARR Act. Section 3(c) of the LARR Act states that affected family includes a family whose land or other immovable property has been acquired; a family which does not own any land but a member or members of such family may be agricultural labourers, tenants including any form of tenancy or holding of usufruct right, share-croppers or artisans or who may be working in the affected area for three years prior to the acquisition of the land, whose primary source of livelihood stand affected by the acquisition of land; family whose primary source of livelihood for three years prior to the acquisition of the land is dependent on forests or water bodies and includes gatherers of forest produce, hunters, fisher folk and boatmen and such livelihood is affected due to acquisition of land.

“This protective order of the NHRC will go a long way to ensure the rights of the project affected Chakmas and Deoris. The project affected families are not opposing the oil drilling project per se but seeking the compensation as per the LARR Act which the Forest Department is denying as it seeks the compensation for itself which is illegal and unfortunate.” – stated Suhas Chakma, Founder of the CDFI.

Oil And Gas Exploration In Arunachal; No Eviction Of Tribals Sans Compensation: NHRC

<https://ommcomnews.com/india-news/oil-and-gas-exploration-in-arunachal-no-eviction-of-tribals-sans-compensation-nhrc>

Itanagar:Union Petroleum and Natural Gas Ministry has informed the National Human Rights Commission (NHRC) that in view of the onshore oil and gas exploration, development, drilling and production by the state-owned Oil India Limited (OIL) in Changlang and Namsai district of Arunachal Pradesh, “no forceful eviction to be made without paying compensation to the affected persons,” sources said.

An NHRC order said that in view of the assurance of the Petroleum and Natural Gas Ministry, it (NHRC) closed the complaint against alleged forcible eviction of the Chakmas and Deoris tribals.

The Chakma Development Foundation of India (CDFI) filed a complaint with the NHRC on January 20 against attempted eviction of the Chakmas and Deoris tribals by the state government in connivance with the OIL without paying fair compensation under the provisions of the Land Acquisition, Rehabilitation and Resettlement (LARR) Act, 2013.

With the aim to not pay fair compensation and rehabilitation as required under the LARR Act, the state government had earlier claimed that the lands are under the forest areas.

The CDFI had told the NHRC that the Chakma and Deori tribal families are “project affected families” as per section of the LARR Act.

For decades, Moddaka Nallah village in Changlang district is resided by the Chakma tribe and Sompoi-II village in Namsai district resided by the Deori tribe.

The Chakmas have been settled in the Moddaka Nallah village in 1966 and the Arunachal Pradesh Governor in a notification on August 31 renamed Moddaka Nallah village as Moddukong.

“This protective order of the NHRC would go a long way to ensure the rights of the project-affected Chakmas and Deoris tribals,” CDFI Founder Suhas Chakma said.

He added that the project-affected families are not opposing the oil drilling project per se but seeking the compensation as per the LARR Act which the Forest Department is denying as it seeks the compensation for itself which is illegal and unfortunate.

NCPCR orders Thane district collector to submit final report regarding TMC reserved playground before 5th September

<https://www.freepressjournal.in/mumbai/ncpcr-orders-thane-district-collector-to-submit-final-report-regarding-tmc-reserved-playground-before-5th-september>

The National Human Rights Commission (NHRC) also took notice of the health hazards that more than 4,500 students at Little Flower High School would face as a result of TMC's relationship with one of the prominent builders.

The National Commission for Protection of Child Rights (NCPCR) has taken suo moto regarding the Thane Citizens Foundation (TCF), an NGO, on a petition regarding playground no. 7 at sector no. 4 in Majiwada, Thane, near Little Flower High School, and has asked the Thane district collector to submit the final report at the earliest.

The National Human Rights Commission (NHRC) also took notice of the health hazards that more than 4,500 students at Little Flower High School would face as a result of TMC's relationship with one of the prominent builders. The NHRC sent a letter to the Thane district collector, Rajesh Narvekar, and asked him to submit the final report regarding the same ground before September 5, 2022.

Thane district collector Rajesh Narvekar said, " We have received the letter from both NCPCR and NHRC. We have passed the order to the TMC commissioner and have asked them to submit the report on the same before September 5th. "

When I contacted the Thane Municipal Corporation (TMC) commissioner, Dr.Vipin Sharma, about the action initiated by him after the letter from Thane district collector Rajesh Narvekar regarding the playground, he did not respond.

Earlier, the Thane Citizens Foundation, an NGO from Thane, complained to the Thane Municipal Corporation (TMC) commissioner, Dr Vipin Sharma, regarding the development right certificate (DRC) of a plot of land reserved to be a playground by the TMC and issued to one of the prominent builders without conducting a survey.

Due to this illegality, the playground is being neglected and the citizens' right to play has been severely taken for granted by the town planning officers and circle officers of the department. The Thane Citizens Foundation has requested the Thane municipal commissioner to cancel the DRC issued to HPPL. The TMC estate department has also written to the town planning department to cancel the DRC on a complaint given by TCF to the Deputy Commissioner of the estate department.

Earlier in May, the Thane Citizens Foundation had complained to the TMC chief regarding the severe misuse of playground no. 7 at sector no. 4 near Little Flower high school in Majiwada village. The plot reserved for the playground measures almost 10,000 square meters.

अरुणाचल: NHRC ने चकमा, देवरिस बनाम OIL . के लिए सुरक्षात्मक आदेश जारी किया

<https://jantaserishta.com/local/arunachal-pradesh/arunachal-nhrc-dodge-deoris-vs-oil-issued-a-protective-order-for-1531618>

जनता से रिश्ता वेबडेस्क। गुवाहाटी: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा हाल ही में जारी एक आदेश ने अरुणाचल प्रदेश के चांगलांग जिले के दीयुन सर्कल के तहत मुडोक्का नाला और सोमपोई-द्वितीय गांवों से चकमा और देवरियों के कथित जबरन बेदखली के खिलाफ शिकायत को बंद कर दिया है। पेट्रोलियम और प्राकृतिक गैस मंत्रालय द्वारा एनएचआरसी को आश्वासन दिए जाने के बाद यह आदेश जारी किया गया था कि प्रभावित व्यक्तियों को मुआवजा दिए बिना चांगलांग और नामसाई जिलों में कोई भी जबरदस्ती बेदखली नहीं की जाएगी। उक्त जिलों में निंगरू ऑयल एंड गैस फील्ड में तटवर्ती तेल और गैस की खोज, विकास, ड्रिलिंग और उत्पादन ऑयल इंडिया लिमिटेड (ओआईएल) द्वारा किया जा रहा है। चकमा डेवलपमेंट फाउंडेशन ऑफ इंडिया (CDFI) ने 20 जनवरी को OIL की मिलीभगत से राज्य सरकार द्वारा चकमा और देवरियों को बेदखल करने के प्रयास के खिलाफ शिकायत दर्ज की थी। उन्होंने आरोप लगाया कि उन्हें भूमि अधिग्रहण, पुनर्वास और पुनर्वास (एलएआरआर) अधिनियम, 2013 के प्रावधानों के तहत उचित मुआवजा नहीं दिया जा रहा है। सीडीएफआई ने यह भी दावा किया कि ओआईएल तेल क्षेत्रों को 'जंगल' कह रहा था ताकि उसे भुगतान न करना पड़े। एलएआरआर अधिनियम के तहत अपेक्षित उचित मुआवजा और पुनर्वास।

सीडीएफआई ने कहा कि चकमा और देवरी परिवार एलएआरआर अधिनियम की धारा 3 (सी) के अनुसार "परियोजना प्रभावित परिवार" थे। इस अधिनियम में "प्रभावित परिवारों" की एक विस्तृत परिभाषा है, जिसमें ऐसे परिवार शामिल हैं जिनकी भूमि या अन्य अचल संपत्ति का अधिग्रहण किया गया है, ऐसे परिवार जिनकी आजीविका का प्राथमिक स्रोत भूमि के अधिग्रहण से प्रभावित है, और इसी तरह। मोदका नाला 1966 से चकमा जनजाति द्वारा बसा हुआ है। देवरी जनजाति दशकों से सोमपोई-द्वितीय गांव में रहती है। ऐसे 13 परिवार हैं जिन्हें वन विभाग और आर्थिक सलाहकार परिषद (ईएसी) द्वारा अधिसूचना जारी की गई है और वे "परियोजना प्रभावित परिवार" के रूप में योग्य हैं। "एनएचआरसी का यह सुरक्षात्मक आदेश परियोजना प्रभावित चकमा और देवरियों के अधिकारों को सुनिश्चित करने के लिए एक लंबा रास्ता तय करेगा। सीडीएफआई के संस्थापक सुहास चकमा ने कहा, प्रभावित परिवार तेल ड्रिलिंग परियोजना का विरोध नहीं कर रहे हैं, लेकिन एलएआरआर अधिनियम के अनुसार मुआवजे की मांग कर रहे हैं, जिसे वन विभाग नकार रहा है, क्योंकि वह खुद के लिए मुआवजा चाहता है, जो अवैध और दुर्भाग्यपूर्ण है। .

अरुणाचल के गांवों में जबरदस्ती बेदखली नहीं; ओआईएल परियोजना शुरू करने के लिए: केंद्रीय पेट्रोलियम मंत्रालय ने एनएचआरसी को आश्वासन दिया

<https://jantaserishta.com/local/arunachal-pradesh/no-forced-evictions-in-arunachal-villages-oil-to-start-project-union-petroleum-ministry-assures-nhrc-1531988>

जनता से रिश्ता वेबडेस्क।पेट्रोलियम मंत्रालय ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को सूचित किया है कि प्रभावित लोगों को मुआवजा प्रदान किए बिना, ऑयल इंडिया लिमिटेड परियोजना शुरू करने के लिए अरुणाचल प्रदेश के दो गांवों के साथ आदिवासी नागरिकों का कोई जबरदस्ती निष्कासन नहीं होगा। केंद्रीय मंत्रालय के आश्वासन के बाद, NHRC ने चकमा डेवलपमेंट फाउंडेशन ऑफ इंडिया (CDFI) द्वारा दायर शिकायत को बंद कर दिया है। विकास का स्वागत करते हुए, सीडीएफआई के संस्थापक - सुहास चकमा ने कहा, "एनएचआरसी का यह सुरक्षात्मक आदेश परियोजना प्रभावित चकमा और देवरी के अधिकारों को सुरक्षित करने के लिए एक लंबा रास्ता तय करेगा।" अरुणाचल प्रदेश के मुडोक्का नाला और सोमपोई-द्वितीय गांवों से चांगलांग और नामसाई जिलों में निंगरू तेल और गैस क्षेत्र में तटवर्ती तेल और गैस की खोज, विकास, ड्रिलिंग और उत्पादन के लिए चकमा और देवरिस की कथित जबरन बेदखली के संबंध में शिकायत जनवरी को दर्ज की गई थी। 20.

सीडीएफआई की शिकायत के अनुसार, राज्य सरकार ने ओआईएल की मिलीभगत से चकमाओं और देवरियों को बेदखल करने का प्रयास किया; भूमि अधिग्रहण, पुनर्वास और पुनर्वास अधिनियम, 2013 के प्रावधानों के अनुसार उचित मुआवजा प्रदान किए बिना, भूमि को वन के रूप में दावा करके "उचित मुआवजा और पुनर्वास का भुगतान न करने के उद्देश्य से"। सीडीएफआई ने दावा किया कि चकमा और देवरी परिवार 'एलएआरआर अधिनियम की धारा 3 (सी) के अनुसार परियोजना प्रभावित परिवार हैं, जो मुआवजे के हकदार ऐसे परिवारों के विवरण की रूपरेखा तैयार करता है। उन्होंने आरोप लगाया, "परियोजना प्रभावित परिवार तेल ड्रिलिंग परियोजना का विरोध नहीं कर रहे हैं, लेकिन एलएआरआर अधिनियम के तहत मुआवजे की मांग कर रहे हैं, जिसे वन विभाग इनकार कर रहा है क्योंकि यह खुद के लिए प्रतिपूर्ति चाहता है, जो खेदजनक और अवैध